

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 130
(CAA) 272(PB)/2017

IN THE MATTER OF:

Touchstone Holdings Pvt. Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 26.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the intervenors

For the Respondent

Mr. Afnaan Siddiqui, Adv.

Ms. Aastha Trivedi, Ms. Chandreyee Maitra, Adv.

Ms. Bhawna Singh, Adv. for Ms. Lakshmi Gurung, Sr. Stng.
counsel for IT Deptt.

Ms. Sonam Sharma, CP for RD(NR)

Mr. Saurabh Sapra, Adv. for Mr. Amish Tandon, Stng.
Counsel for OL

ORDER

On the joint request made by the counsels for the parties,
hearing is deferred to 08.01.2020.

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— Sd —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

26.11.2019
Aarti Makker